

Listed on :
Court No. :
Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO.993 OF 2014

STATE OF U.P. ...Petitioner(s)
VERSUS
LATOORI & ANR. ... Respondent(s)

OFFICE REPORT ON DEFAULT

It is submitted that an office report for directions dated 9th March, 2016 in the matter above mentioned was listed before the Hon'ble Judge in Chambers on 11th April, 2016 when His Lordship was pleased to pass the following order :

"Learned counsel for the petitioner prays for and is allowed three weeks' time to take steps in the light of the office report dated 09.03.2016."

It is further submitted that Counsel for the Petitioner has not filed an application for deletion of Respondent No.2, so far.

The office report on default in the matter above mentioned is listed before the Hon'ble Judge in Chambers for orders.

DATED this the 12th day of May, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. C. D.Singh, Advocate
A-394, Defence Colony, New Delhi-110024

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ASSISTANT REGISTRAR